

(11)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH: NEW DELHI

OA No. 65/88 .. Date of decision: 19.05.93

Sh. D.P. Bhatia .. Applicant

Versus

Union of India .. Respondents

CORAM

Hon'ble Sh. A.B. Gorthi, Member (A)

Hon'ble Sh. C.J. Roy, Member (J)

For the applicant .. None

For the respondents .. Sh. P.S. Mahendru, Counsel.

O R D E R (Oral)

This is an old case of 1988. The applicant is not taking serious interest in prosecuting the case as we observed after going through the docket sheets of the case. He was not present more than half of the occasions and on 14.5.93 also he was not present and the case was again adjourned to 17.05.93 with a direction that if he ^{does} not appear on the next date of hearing i.e. 19.05.93, the case was liable to be dismissed for default. Even today neither the applicant nor his counsel is present. Hence, the case is dismissed for default.

No order as to costs.

W.B.
(C.J. Roy)

ABG/25
(A.B. Gorthi)

Member (J)

Member (A)

snr

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